



TAMIL NADU LEGISLATIVE ASSEMBLY
(Twelfth Assembly)

FIRST AND SECOND MEETING - TENTH SESSION
(31st January, 2005 to 7th February, 2005
and
2nd March, 2005 to 13th April, 2005)

RESUME OF BUSINESS

Legislative Assembly Secretariat, Chennai - 600 009.

TAMIL NADU LEGISLATIVE ASSEMBLY
(Twelfth Assembly)

FIRST AND SECOND MEETING - TENTH SESSION
(31st January, 2005 to 7th February, 2005
and
2nd March, 2005 to 13th April, 2005)

RESUME OF BUSINESS

PREFACE

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the First and Second Meetings of the Tenth Session held from 31st January, 2005 to 7th February, 2005 and 2nd March 2005 to 13th April, 2005.

Chennai - 600 009.
Dated: 20.6.2005.

V. RAJARAMAN,
Secretary.

CONTENTS

| <i>Serial No.</i> | <i>Subject</i> | <i>Page No.</i> |
|-------------------|---|-----------------|
| I | Summons | 1 |
| II | Duration of the Meeting | 1 |
| III | Sittings of the Assembly | 2 |
| IV | Prorogation | 2 |
| V | Obituary References | 3 |
| VI | Condolence Resolutions | 5 |
| VII | Questions | 9 |
| VIII | Panel of Chairmen | 9 |
| IX | Governor's Address and Motion of Thanks thereon | 10 |
| X | Statement made by the Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules | 11 |
| XI | Calling Attention Statements | 16 |
| XII | Legislative Business | 27 |
| XIII | Financial Business | 28 |
| XIV | Government Motions | 30 |
| XV | Government Resolutions | 40 |
| XVI | Privilege Matters | 42 |
| XVII | Suspension of Members | 43 |
| XVIII | Announcements by Hon Speaker | 43 |
| XIX | Felicitations | 45 |
| XX | Election to Statutory Bodies | 45 |
| XXI | Presentation of Reports by the Committees | 46 |
| XXII | Papers laid on the Table | 56 |
| | Annexure | 57 |

TAMIL NADU LEGISLATIVE ASSEMBLY

TWELFTH ASSEMBLY - TENTH SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 31ST JANUARY 2005 TO 7TH FEBRUARY 2005 AND 2ND MARCH 2005 TO 13TH APRIL 2005.

I. SUMMONS

Summons for the Tenth Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 31st January, 2005 in S.O.Ms.No.17, Legislative Assembly Secretariat, dated the 19th January, 2005.

The Tamil Nadu Legislative Assembly was again summoned to meet for its second meeting of the Tenth Session on the 2nd March, 2005 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules in D.O. Letter No.3491/2005, TNLAS (B-I), dated 21.2.2005.

II. DURATION OF THE MEETING

The first meeting of the Tenth Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 31st January, 2005 and adjourned *sine-die* on the 7th February, 2005. The second meeting of the Tenth Session was commenced on the 2nd March, 2005 and adjourned *sine-die* on the 13th April, 2005.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for five days during the period from 31st January, 2005 to 7th February, 2005 and Twenty-nine days during the period from 2nd March, 2005 to 13th April, 2005 on the following days:-

1st February, 2005, 2nd February, 2005, 3rd February, 2005, 4th February, 2005, 7th February, 2005, 2nd March, 2005, 4th March, 2005, 7th March, 2005, 8th March, 2005, 9th March, 2005, 10th March, 2005, 11th March, 2005, 14th March, 2005, 15th March, 2005, 16th March, 2005, 17th March, 2005, 18th March, 2005, 21st March, 2005, 22nd March, 2005, 23rd March, 2005, 24th March, 2005, 28th March, 2005, 29th March, 2005, 30th March, 2005, 31st March, 2005, 1st April, 2005, 4th April, 2005, 5th April, 2005, 6th April, 2005, 7th April, 2005, 8th April, 2005, 11th April, 2005, 12th April, 2005 and 13th April, 2005.

The Assembly also met in the afternoon on the 21st March, 2005, 22nd March, 2005, 11th April, 2005 and 12th April, 2005.

In terms of hours, the House sat for 131 hours and 49 minutes.

IV. PROROGATION

The Tenth Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 29th April, 2005 vide S.O.Ms.No.93, Legislative Assembly Secretariat, dated the 29th April, 2005.

V. OBITUARY REFERENCES

Sixteen Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

| <i>Serial No. and Name of the Member</i> (1) | <i>Constituency</i> (2) | <i>Period</i> (3) | <i>Date of demise</i> (4) | <i>Date on which reference was made in the House</i> (5) |
|---|---|-------------------------------|------------------------------|---|
| 1 Thiru N. Theerthagiri | Harur (SC) | 1967-71 | 02.07.2004 | 01.02.2005 |
| 2 Tmt. P.K.R. Lakshmikantham | Madurai East | 1957-62 1962-67 | 20.11.2004 | 01.02.2005 |
| 3 Tvl. C. Veeramani | Sankari (SC) (Elected in the Bye-election) | 1968-71 | 19.12.2004 | 01.02.2005 |
| 4 T. Ramasamy (former Minister) | Ramanathapuram | 1977-80 1980-84 1985-88 | 19.12.2004 | 01.02.2005 |
| 5 Aladi Aruna (former Minister) | Alangulam | 1967-71 1971-76 1996-01 | 31.12.2004 | 01.02.2005 |
| 6 B. Sundaram | Tirupattur | 1977-80 1980-84 1989-91 | 29.01.2005 | 02.02.2005 |
| 7 R. Rajamanickam | Kuttalam | 1977-80 1980-84 1989-91 | 31.01.2005 | 02.02.2005 |

| (1) | (2) | (3) | (4) | (5) |
|------------------------|------------------------|-------------------------------|------------|------------|
| 8 V. Perumal | Yercaud (ST) | 1996-01 | 26.02.2005 | 04.03.2005 |
| 9 M. Palaniyandy | Ariyalur | 1952-57 | 08.03.2005 | 10.03.2005 |
| 10 R. Subramaniam | Papanasam (SC) | 1957-62 1962-67 | 13.03.2005 | 16.03.2005 |
| 11 P. Thirumaran | Alangudi | 1980-84 | 20.03.2005 | 22.03.2005 |
| 12 N.K. Palanisamy | Uthukuli Perundurai | 1952-57 1957-62 1971-76 | 23.03.2005 | 28.03.2005 |
| 13 N. Perumal | Varahur (SC) | 1977-80 1980-84 | 25.03.2005 | 29.03.2005 |
| 14 V. Krishnamoorthy | Nellikuppam | 1962-67 1971-76 1980-84 | 05.04.2005 | 07.04.2005 |
| 15 R.S. Sridhar | Saidapet | 1989-91 | 05.04.2005 | 07.04.2005 |
| 16 M.P. Subramanyam | Athoor (Salem) | 1952-57 1957-62 | 11.04.2005 | 13.04.2005 |

Besides, an obituary reference was also made on the 1st February, 2005 on the demise of Justice M.M. Ismail, former Chief Justice of Madras High Court and former acting Governor of Tamil Nadu.

Silence was observed for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

On the 1st February, 2005 Hon. the Speaker placed the following Condolence Resolutions before the House:-

(i) On the demise of Thiru P.V. Narasimha Rao, former Prime Minister of India.

"சிறந்த தேசியவாதியும், இந்திய விடுதலைப் போராட்ட வீரரும், நமது பாரத நாட்டின் பிரதமராக பணியாற்றியவருமான திரு.பி.வி. நரசிம்மராவ் அவர்கள் தமது 83-வது அகவையில் 23.12.2004 அன்று மறைவுற்றது குறித்து இப்பேரவை பேரதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

மறைந்த பாரதப் பிரதமர் திரு.பி.வி. நரசிம்மராவ் அவர்கள் பன்மொழி வித்தகர். எழுத்தாற்றல் மிக்கவர். சுதந்திர இந்தியாவின் புதிய பொருளாதார சீர்திருத்தத்திற்கு வித்திட்டவர். அரசியல் அரங்கிலும், நிர்வாகத் துறையிலும் தனித்திறம் கொண்ட பேராற்றாளர். அரசியலில் நவீன சாணக்கியர் என அனைவராலும் குறிப்பிடப்படும் அரசியல் வித்தகர். ஆந்திர மாநில சட்டமன்றப் பேரவையில் உறுப்பினராக, அமைச்சராக, அம்மாநிலத்தின் முதலமைச்சராக பணியாற்றியவர். நாடாளுமன்றத்தின் மக்களவைக்குத் தொடர்ந்து ஐந்து முறை தேர்ந்தெடுக்கப்பட்டு, மத்திய அமைச்சராகப் பல்வேறு முக்கிய துறைகளுக்கு பொறுப்பு வகித்தவர். 1991 ஆம் ஆண்டு முதல் 1996 ஆம் ஆண்டு வரை நமது நாட்டின் பிரதமராக அரும்பணியாற்றியவர் திரு.பி.வி. நரசிம்மராவ் அவர்கள்.

அவரது மறைவால் துயருற்று வருந்தும் அவர்தம் குடும்பத்தினருக்கும், அவர் சார்ந்திருந்த இயக்கத்திற்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது."

(ii) On the demise of Bharat Ratna Tmt. M.S. Subbulakshmi, Renowned Carnatic Vocalist:-

"கோடிக்கணக்கான மக்களின் இதயங்களை தனது கர்நாடக இசையின் மூலம் சொந்தமாக்கிக் கொண்டவரும், இந்தியாவின் உயரிய விருதான பாரத ரத்னா விருது பெற்றவருமான, கர்நாடக இசை அரசி, திருமதி எம்.எஸ். சுப்புலட்சுமி அவர்கள் 11.12.2004 அன்று மறைவுற்றது குறித்து இப்பேரவை தாங்கொணாத் துயரம் அடைகிறது.

மறைந்த திருமதி எம்.எஸ். சுப்புலட்சுமி அவர்கள் கர்நாடக இசையை உலகம் முழுவதும் பரப்பிய இசைக் குயில் ஆவார். இனிய குரல் வளமும், தெளிவான உச்சரிப்புத் திறனும் கொண்டவர். தான் பாடும் பாடல்களில் அவற்றைத் திருத்தமாக வெளிப்படுத்துகின்ற ஆற்றல் படைத்தவர். கருணை உள்ளம், அடக்கம், இனிமை இவை அனைத்திற்கும் உறைவிடமாகத் திகழ்ந்தவர். இசையையே தனது வாழ்க்கையாகக் கொண்டவர். அவரது குரல், அழகும், ஆன்மீகமும் ஒருங்கே இணைந்த குரல். கர்நாடக இசை பற்றி அறியாதவர்களைக் கூட தனது இனிய குரலால் மயங்க வைத்தவர். மதுரையில் பிறந்து தெய்வீக இசையின் உலகாந்த தன்மையால் புவி முழுமையும் தனது சொந்தமாக்கிக் கொண்டவர். தன்னுடைய இனிய கீதங்களினால் மகிழ்ச்சி, இறை பக்தி, தேசப் பற்று ஆகிய உணர்வுகளை உருவாக்கும் ஆற்றல் பெற்றவர். இந்தியாவின் உயரிய விருதான பாரத ரத்னா விருது மற்றும் மக்சாசே போன்ற பல்வேறு பெருமைக்குரிய விருதுகளைப் பெற்றவர். தனது வாழ்நாள் முழுவதும் இசைச் செல்வத்தை மட்டுமன்றி தான் ஈட்டிய பொருட்செல்வத்தையும் வாரி வழங்கியவர். கர்நாடக இசையின் மதிப்பிட முடியாத மாணிக்கக் கல்லான திருமதி எம்.எஸ். சுப்புலட்சுமி அவர்களின் இழப்பு ஈடு செய்ய முடியாதது. அவரது இடம் இன்னொருவரால் நிரப்ப இயலாதது. அவர் நம்மை விட்டு மறைந்தாலும், அவரது தெய்வீகக் குரல் நம்மை விட்டு மறையாது.

கர்நாடக இசைக் குயில் திருமதி எம்.எஸ். சுப்புலட்சுமி அவர்களது மறைவால் துயருற்று வருந்தும் அவர்தம் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது."

(iii) Loss of Human lives due to attack by the Tsunami on 26.12.2004:-

"26.12.2004 அன்று தமிழ்நாட்டின் கடலோர மாவட்டங்களை சற்றும் எதிர்பாராத வகையில், சுனாமி பேரலைகள் திடீரென கடும் சீற்றத்துடன் தாக்கியதில் கடலோர கிராமங்களைச் சேர்ந்த லட்சக்கணக்கான மக்கள் தங்களது வீடுகளையும், உடைமைகளையும் இழந்ததுடன், இப்பேரலையின் தாக்குதலால் ஏறத்தாழ 8 ஆயிரம் பேர் விலை மதிப்பற்ற தங்களது இன்னுயிரை இழந்தது குறித்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

இயற்கையின் சீற்றத்தால் முன் எப்போதும் இல்லாத வகையில் தமிழகத்தில் ஏற்பட்டுள்ள பாதிப்புகளை மாண்புமிகு தமிழக முதலமைச்சர் புரட்சித் தலைவி அவர்களின் தலைமையிலான அரசு திறமையாக சமாளித்து வருவதுடன், பாதிக்கப்பட்ட மக்கள் அனைவருக்கும் ஒளி மிகுந்த ஒரு புதிய வாழ்க்கையை நிர்மாணித்திட அனைத்து தரப்பினருடைய ஒத்துழைப்புடன் சீரிய முறையில் முயன்று

வருகிறது. இந்த நெஞ்சை உருக்கும் சம்பவத்தின் காரணமாக உயிரிழந்தவர்களுக்கு ஆழ்ந்த இரங்கலையும், அஞ்சலியையும் தெரிவித்துக்கொள்வதோடு அவர்களை இழந்து வாடும் குடும்பத்தினருக்கும், உறவினருக்கும் இப்பேரவை ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது."

(iv) On the demise of Thiru S.S. Thirunavukkarasu, sitting M.L.A. and former Minister

"காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு தற்போதைய சட்டமன்றத்தில் உறுப்பினராகவும், அமைச்சராகவும் பணியாற்றிய திரு.எஸ்.எஸ். திருநாவுக்கரசு அவர்கள் 22.11.2004 அன்று மறைவுற்றது குறித்து இந்தப் பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

மறைந்த திரு.எஸ்.எஸ். திருநாவுக்கரசு அவர்கள் அனைத்து தரப்பு மக்களின் ஏகோபித்த ஆதரவையும், அன்பையும் பெற்றவர். இனிய பண்பும், செயல் திறமும் மிக்கவர். நலிந்த மக்களின் மேம்பாட்டிற்காக பாடுபட்டவர். சமூக சேவையில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டவர். அனைவரிடத்திலும் நட்புறவோடு பழகும் தன்மை கொண்டவர். தனது தொகுதி முன்னேற்றத்திற்கு அரும்பணி ஆற்றியவர். பொது வாழ்வில் அடக்கமுடன் சீரிய முறையில் பணியாற்றிய திரு.எஸ்.எஸ். திருநாவுக்கரசு அவர்கள் தான் சார்ந்திருந்த அரசியல் இயக்கத்தில் சாதாரணத் தொண்டனாக இருந்து பல்வேறு பொறுப்புகள் வகித்தவர். கட்சித் தலைமையின் மீது அன்பும், நம்பிக்கையும், விசுவாசமும் கொண்டவர்.

திரு.எஸ்.எஸ். திருநாவுக்கரசு அவர்களது மறைவால் துயருற்று வருந்தும் அவர்தம் குடும்பத்தினருக்கும், கழக அமைப்பிற்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது."

(v) On the demise of Thiru K. Sudarsanam, sitting M.L.A. and former Minister

"திருவள்ளூர் மாவட்டம், கும்மிடிப்பூண்டி தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு தற்போதைய சட்டமன்றத்தில் உறுப்பினராகவும், அமைச்சராகவும் பணியாற்றிய திரு.கே. சுதர்சனம் அவர்கள் 9.1.2005 அன்று மறைவுற்றது குறித்து இந்தப் பேரவை பேரதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

மறைந்த திரு.கே. சுதர்சனம் அவர்கள் இனிய பண்பும், எளிமையும் கொண்டவர். அனைத்து தரப்பு மக்களுடனும் நட்புறவு பூண்டு செயலாற்றி, அவர்களது அன்பையும், ஆதரவையும் பெற்றவர். அரசின் திட்டங்களை தனது தொகுதி மக்களுக்கு கொண்டு செல்வதில் மிகுந்த அக்கறை காட்டியவர். தீமைகளை நெஞ்சுரத்துடன் எதிர்த்து நிற்கின்ற துணிச்சல் படைத்தவர். தான் சார்ந்திருந்த அரசியல் இயக்கத்தில் சாதாரண தொண்டனாக இருந்து, பல்வேறு பொறுப்புகளை வகித்தவர். கட்சித் தலைமையின் மீது அன்பும், ஆழ்ந்த நம்பிக்கையும், அளவற்ற விசுவாசமும் கொண்டவர்.

திரு.கே. சுதர்சனம் அவர்களது மறைவால் துயருற்று வருந்தும் அவர்தம் குடும்பத்தினருக்கும், கழக அமைப்பிற்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது."

The above Condolence Resolutions were adopted nem.con after observing silence for 2 minutes.

The House was then adjourned for the day without transacting further business as a mark of respect to the deceased.

(vi) On the demise of Pope John Paul-II

On the 4th April, 2005, Hon. the Speaker placed before the House the following Condolence Resolution:-

"உலகின் கோடானு கோடி கத்தோலிக்க கிறிஸ்தவர்களின் மத தலைவராகவும், அருள் தொண்டராகவும், அன்பு, கருணை, அமைதி ஆகியவற்றின் மொத்த உருவமாகவும் புனிதத் தந்தை என்று அனைவராலும் அழைக்கப்படுபவருமான போப்பாண்டவர் 2-வது ஜான் பால் அவர்கள், தனது 84-ஆம் அகவையில் 3.4.2005 அன்று அதிகாலை வாடிகன் நகரில் மறைவுற்ற செய்தி அறிந்து, இம்மாமன்றம் தனது ஆழ்ந்த அதிர்ச்சியையும் ஆற்றொணாத் துயரத்தையும், தெரிவித்துக்கொள்கிறது.

27 ஆண்டுகளாக போப்பாண்டவராகப் பதவி வகித்த அவர் அன்பையும், ஆன்மீகத்தையும் பரப்ப இந்தியா உட்பட 120 நாடுகளுக்கு பயணம் மேற்கொண்டுள்ளார். உலகம் முழுவதும் அன்பையும், இரக்கத்தையும் பரப்புவதற்காக அவர் தன்னுடைய வாழ்க்கை முழுவதையும் அர்ப்பணித்தவர் ஆவார்.

அவருடைய மறைவினால், இவ்வுலகம் கருணை உள்ளம் கொண்டவரை இழந்து தவிக்கிறது. அவரது பிரிவினால் துயருற்றிருக்கும் வாடிகள் கத்தோலிக்கத் திருச்சபைக்கும் கோடானு கோடி கத்தோலிக்க கிறிஸ்தவ மக்களுக்கும் இம்மாமன்றம் தனது ஆழ்ந்த இரங்கலையும், வருத்தத்தையும் தெரிவித்துக் கொள்கிறது".

The House stood in silence for 2 minutes as a mark of respect to the Pope John Paul-II and the Condolence Resolution was adopted *nem.con*.

VII. QUESTIONS

During the session, 13,316 notices of questions were received. 692 notices were admitted as Starred questions and 188 were replied orally in the House. 780 were converted into Unstarred questions. 3789 Notices were admitted as Unstarred questions of which 1022 were placed on the Table of the House. Though 127 notices of Short Notice questions were received and admitted, none of them were answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 2nd February, 2005, Hon. the Speaker announced in the House the following Panel of Chairmen for the Tenth Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru P. Rajarethinam
2. Thiru A. Anwer Rhazaa
3. Tmt C.M. Suryakala
4. Thiru L. Santhanam
5. Dr. D. Kumaradas
6. Dr. C.K. Tamizharasan

IX. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREON

His Excellency, Thiru Surjit Singh Barnala, Governor of Tamil Nadu addressed the Members of the Twelfth Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Chennai at 10.00 a.m. on Monday the 31st January, 2005.

'Tamizh Thai Vazhthu' was played at the commencement of the Governor's Address. The Governor addressed the members in English. The Tamil version of the Governor's Address was read out by the Hon. Speaker. The 'National Anthem' was played at the end.

The Motion of thanks to the Governor's Address was moved by Thiru M.A. Hakeem and seconded by Tmt. Valarmathi Jebaraj on the 2nd February, 2005.

The discussion on the Motion of thanks to the Governor's Address took place in the Assembly for four days i.e. 2nd February, 2005, 3rd February, 2005, 4th February, 2005 and 7th February, 2005.

Sixteen Members took part in the discussion. Hon. the Chief Minister replied to the debate on the 7th February, 2005.

Two hundred and eighteen amendments to the Motion of thanks were received. Out of which eighty-seven were admitted and remaining hundred and thirty one were disallowed.

Tvl. C. Gnanasekaran, K.C. Karunakaran, K. Kandasamy, Kovai Thangam, M. Karthe, K.V. Muralidharan, A. Rajagopal, H.M. Raju, S. Rajendran and I. Ganesan moved the amendments standing in their names on 4th February, 2005. At the end of the discussion on 7th February, 2005 the amendments moved by the above Members were deemed to have been withdrawn by leave of the House. Thereafter, the Motion of thanks to the Governor's Address was adopted *nem con* by the House.

X. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, 22 statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:

| Sl.No. and Date (1) | Statement made by (2) | Subject (3) |
|------------------------|--|--|
| 1. 02.02.2005 | Hon. Thiru C.Ve. Shanmugham, Minister for Education and Commercial Taxes | Extension of time to the students appearing for the X and XII examinations, free uniforms and Education fee concessions given to the students residing in the 'Tsunami' affected areas. |
| 2. 03.02.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Relief measures for the people of coastal areas who were affected by the 'Tsunami' on 26.12.2004. |
| 3. 07.03.2005 | Hon. Thiru C. Ponnaiyan, Minister for Finance | Grant of Central aid to the people of Tamil Nadu who were affected by the Tsunami on 26.12.2004. |
| 4. 09.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Case registered against those who involved in unlawful activities by cutting off the trees adjacent to the compound wall of Rajaji Hall in Government Estate, Chennai for the erection of Advertisement Board. |

| (1) | (2) | (3) |
|---------------|---|--|
| 5. 16.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Grant of concession and appointment to Government posts in favour of Handicapped persons. |
| 6. 16.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Solatium to the college student who succumbed to the injury caused by the stray bullets deflected by the wall and other injured students at the demonstration conducted by the police personnel in the Salem Vaisya College. |
| 7. 17.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Hike of salary and pension to the Noon Meal staff and Anganwadi staff. |
| 8. 23.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Enhancing the weekly leave, compensatory allowance, uniform allowance and Food allowance to the personnel of Police Department and Fire and Rescue Department. |
| 9. 24.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Free supply of school books to the students of 1st std. to 10th std. studying in Government Schools and Govt. aided Schools and proposal to Deposit Rs.50,000/- to each student studying 1 st std. to 12 th std. who were affected by the death of Father/ Mother or if they are permanently disabled in accident. |

| (1) | (2) | (3) |
|----------------|---|---|
| 10.24.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Construction of free houses to the people who were affected by Tsunami under Tsunami Relief Houses Construction Policy. |
| 11.28.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Enhancing the minimum wages to the Agricultural labourers and other labourers engaged in connection with Agricultural sector so as to improve their life status. |
| 12. 28.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Grant of sufficient funds by the State Government for the continuous functioning of the 49 Fast Track Courts for the further period of one year even after 31.3.2005. |
| 13. 29.03.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Grant of pension to the construction workers who were completed 60 years of age and have been a member of Tamil Nadu Construction Workers Welfare Board continuously for the period of five years. |
| 14. 01.4.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Exemption granted from levy of sales tax for a period of one year on the sale of out board motors of the mechanised boats, fishing materials and also woods used for making the Cattamarans in view to reduce the burden of the fishermen who were affected by the Tsunami. |

| (1) | (2) | (3) |
|----------------|---|--|
| 15. 04.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Implementation of the Phase-II of the Tamil Nadu Afforestation Scheme with the help of International Co-operative Bank Finance Ltd. of Japan. |
| 16. 05.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Proposal to construct a new Commercial Tax Commissionerate building near the administrative offices of the Commercial Taxes functioning at present in the Greenways Road, Chennai. |
| 17. 06.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Investment by the Cellular Phone Agencies in Tamil Nadu under the New Industrial Policy and Memorandum of Understanding signed with 'Nokia' Company for starting its branch at the 'SIPCOT' Complex in Sriperumbudur with the capital investment of Rs.1,350 crores. |
| 18. 06.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | <ol style="list-style-type: none"> 1. To carry out the basic infrastructure in the schools with the help of state fund and 'NABARD' bank loan. 2. Creation of Laboratory facilities in the 840 High schools and Higher Secondary Schools for Development of Scientific Education by utilising the excess funds in the Tamil Nadu Text Book Society. 3. Filling up of the lecturers in the Government and Government aided colleges. |

| (1) | (2) | (3) |
|----------------|---|--|
| 19. 07.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | To increase the consolidated pay given to the Panchayat Clerks serving in the village Panchayats, overhead tank operators and Panchayat Sanitary Workers w.e.f. 1.4.2005. |
| 20. 07.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Repairing the damaged group houses in villages which were constructed prior to 1991 by utilizing the M.L.A.,s Constituency fund. |
| 21. 08.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Enhancing (i) the Compensatory allowance payable to Chief Minister, Ministers, Presiding Officers, Leader of Opposition, Chief Govt. Whip and M.L.As. (ii) Salary of Deputy Speaker, Leader of Opposition and Chief Government Whip (iii) certain other allowance to the M.L.As. per mensem.(iv) Pension to Ex.M.L.A.,s and (v) Family pension to the Legal heirs of former Members. |
| 22. 13.04.2005 | Hon. Selvi J Jayalalithaa, Chief Minister | Remission of tax, penalty under one time loan settlement scheme payable by the small and large farmers, weavers who have obtained loans from the co-operative banks. |

XI. CALLING ATTENTION STATEMENTS

43 Calling attention statements were made on the floor of the House by Hon. Ministers on the following matters of urgent public importance:

| Serial Number and date on which the statement was made (1) | Name of the members who called the attention of the Minister (2) | Minister who made the Statement (3) | Subject (4) |
|---|---|--|--|
| 1. 04.03.2005 | Dr. C. Vijayabasker | Hon. Minister for Food and Co-operation | Regarding the necessity for supply of Kerosene to the Public through Fair Price Shops instead of Kerosene bunks in Pudukkottai Municipality. |
| 2. 07.03.2005 | Thiru Kovai Thangam | Hon. Minister for Education and Commercial Taxes | Upgrading of the Sethumadai Panchayat Union Middle School and Mudis Government High School in Coimbatore District. |

| (1) | (2) | (3) | (4) |
|---------------|--|--|---|
| 3. 08.03.2005 | Selvi K. Balabarathi Tvl. J. Hemachandran D. Mony N.Nanmaran | Hon. Minister for Housing and Urban Development | Regarding notice issued by the Tamil Nadu Housing Board, Madurai, for remitting an amount ranging from Rs.34 lakhs to Rs.40 lakhs immediately in respect of the Housing Board Houses purchased for a sum of Rs.3 lakhs by people residing in Rani Mangammal Colony, Dindigul. |
| 4. 16.03.2005 | Thiru P.M. Narasimhan | Hon. Minister for Information and Publicity and Local Administration | Need to bring water resource to the overhead tank at Pathakuppam Village, Pallipet Union, Thiruvallur District. |
| 5. 17.03.2005 | Thiru V.K. Lakshmanan | Hon. Minister for Housing and Urban Development | Need to repair the houses constructed by the Tamil Nadu Housing Board at Gandhipuram, V.K.K. Menon Road and Kamarajarpuram areas in Coimbatore city. |

| (1) | (2) | (3) | (4) |
|---------------|-------------------------|--|--|
| 6. 18.03.2005 | Thiru K.V. Muralidharan | Hon. Minister for Information and Publicity and Local Administration | Need to commence works of new tar road from Vudupurali to Athinatham, from Keraty to Kempakarai and from Javalagiri to Chennamalam in Thalli Constituency through Forest Department. |
| 7. 21.03.2005 | Thiru C. Gnanasekaran | Hon. Minister for Forests and Environment | Need to convert the damaged mud road into tar road between Kavalur and Mantharakuttai in Javvadu Hills, Alankayam Panchayat Union, Vellore District. |
| 8. 22.03.2005 | Thiru P.K. Sekar Babu | Hon. Minister for Transport and Electricity | Need to lay the High tension Electrical cables beneath the earth since the electrical cables passing above the earth is causing accidents at Sathya Nagar and 10th Division of MGR Nagar, Dr. Radhakrishnan Nagar Constituency in North Chennai. |

| (1) | (2) | (3) | (4) |
|----------------|-----------------------|---|--|
| 9. 23.03.2005 | Dr. C. Vijayabasker | Hon. Minister for Hindu Religious and Charitable Endowments | Necessity to perform consecration for Arulmighu Piragathambal Temple and to operate the Temple Cars at Pudukkottai. |
| 10. 24.03.2005 | Thiru S. Rajendran | Hon. Minister for Animal Husbandry | Need to provide compensation to the farmers since thousands of goats died owing to the attack of blue tongue disease caused by the rain fall during the last year in southern Districts of Tamil Nadu. |
| 11. 28.03.2005 | Thiru P.K. Sekar Babu | Hon. Minister for Transport and Electricity | Regarding non-commencement of work even after getting permission to set up 110 K.W. Electrical Sub-station at 7th Division, Tondiarpet, R.K.Nagar Constituency. |

| (1) | (2) | (3) | (4) |
|----------------|--|--|---|
| 12. 29.03.2005 | Tvl. H. Raja K.V. Muralidharan K.N. Lakshmanan V. Krishnamoorthy K. Gopinath | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to repair the tar road between Akkondapalli to Anusonai and from Kelamangalam to Thenkanikottai in Thalli Constituency urgently. |
| 13. 30.03.2005 | Thiru N. Chandramohan | Hon. Minister for Social Welfare | Need to construct own building for Government Service Home Higher Secondary School functioning at Sirkazhi Town. |
| 14. 30.03.2005 | Dr. C. Vijayabasker | Hon. Minister for Information and Publicity and Local Administration | Need to supply Cauvery drinking water in Pudukkottai Municipality, daily. |
| 15. 31.03.2005 | Thiru P.M. Narasimhan | Hon. Minister for Information and Publicity and Local Administration | Need to bring water resources to the overhead tank at Sri Kalikapuram Adi Dravidar colony, R.K. Pettai Union, Tiruvallur District. |

| (1) | (2) | (3) | (4) |
|----------------|-------------------------|--|--|
| 16. 31.03.2005 | Thiru P.K. Sekar Babu | Hon. Minister for Information and Publicity and Local Administration | Need to lay concrete Road in Elaya Mudali Street, R.K. Nagar Constituency in view of heavy vehicles traffic. |
| 17. 01.04.2005 | Thiru K.S. Thennarasu | Hon. Minister for Information and Publicity and Local Administration | Need to make the Erode Municipality as Corporation by uniting the adjoining Third Grade Municipalities and Panchayats. |
| 18. 04.04.2005 | Thiru C. Gnanasekaran | Hon. Minister for Information and Publicity and Local Administration | Delay in constructing the modern New Bus Terminal at the land belonging to the Vellore District Consumer Co-operative Wholesale Store even after issuing the Government Order. |
| 19. 05.04.2005 | Thiru G.K. Mani | Hon. Minister for Information and Publicity and Local Administration | Need to implement immediately the Hogenakal combined Drinking Water Scheme in Dharmapuri and Krishnagiri Districts. |
| 20. 06.04.2005 | Thiru V. Krishnamoorthy | Hon. Minister for Tourism | Need to declare the Hanuman Theertham in Uthangarai Taluk, Krishnagiri District, as a Tourist centre. |

| (1) | (2) | (3) | (4) |
|----------------|-----------------------------|--|--|
| 21. 06.04.2005 | Thiru K. Paramalai | Hon. Minister for Information and Publicity and Local Administration | Need to supply water to the villages of Keezharangiam, Melarangiam in Thirupuvanam Panchayat Union, Sivaganga District from Thirupuvanam-Aruppukottai drinking water scheme. |
| 22. 07.04.2005 | Tvl. D. Mony J.Hemachandran | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to setup 'Groyne' and to construct Rubble Mound Sea (RMS) wall at seashore villages in Kanniyakumari District. |
| 23. 07.04.2005 | Thiru C. Shanmugavelu | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Excessive collection of Stamp Duty for Registration of Documents in Udumalpet Taluk. |
| 24. 08.04.2005 | Thiru M. Sakthivel Murugan | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to issue Patta to the 4,000 residents of Natham area in Sivanthipuram Panchayat. |
| 25. 08.04.2005 | Tmt. A.S. Maheswari | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Collection of Toll at the river bridge in Coimbatore. |

| (1) | (2) | (3) | (4) |
|----------------|-----------------------------------|--|---|
| 26. 08.04.2005 | Tmt. Valarmathi Jebaraj | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to issue Patta to the left-out residents of Indira Nagar and Chokkikulam areas in Madurai West Constituency. |
| 27. 08.04.2005 | Thiru Ara. Chakkarapani | Hon. Minister for Health | Non-availability of Casualty wing, Maternity ward, Blood-Bank, Building facilities, sufficient Doctors and Nurses in the Government Hospital, Oddanchatram. |
| 28. 08.04.2005 | Thiru S.G. Vinayaga Murthi | Hon. Minister for Information and Publicity and Local Administration | Need to issue Patta on payment to the residents of Bogipalayam and Kumarasamyrajapuram in Park Town Constituency. |
| 29. 11.04.2005 | Thiru E.V. Velu | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Crops being affected due to non-supply of water in 45,000 acres of land at Sathanur Dam Ayacut. |
| 30. 11.04.2005 | Tvl. P.S. Arul Durai K. Saravanan | Hon. Minister for Information and Publicity and Local Administration | Removal of shops at Thiruvalluvar Market in Chidambaram Municipality due to construction of Railway over-bridge. |

| (1) | (2) | (3) | (4) |
|----------------|---------------------|--|--|
| 31. 12.04.2005 | Thiru S.M. Balen | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to convert the damaged Tiruchirappalli-Chidambaram Road into a good road. |
| 32. 12.04.2005 | Thiru Austin | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Non-completion of 'Groyne' at Periyakadu village in Nagercoil Constituency. |
| 33. 12.04.2005 | Thiru N.K. Perumal | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to construct a new bridge in Palayamkottai-Aruppukottai Road across Vaiparu. |
| 34. 12.04.2005 | Thiru Kovai Thangam | Hon. Minister for Information and Publicity and Local Administration | Failure to take steps by the Municipality to construct Public convenience at Valparai Bus stand even after allocation of funds from the M.L.A's Constituency Development Scheme. |

| (1) | (2) | (3) | (4) |
|----------------|-----------------------|--|--|
| 35. 12.04.2005 | Thiru C. Gnanasekaran | Hon. Minister for Information and Publicity and Local Administration | Need to simplify the rule provision in regard to approval of lay-outs and to regularise the unapproved constructions of houses in all Municipalities and Panchayats. |
| 36. 12.04.2005 | Thiru K. Arumugam | Hon. Minister for Information and Publicity and Local Administration | Situation arising out of the damage caused to the main pipe line of the Pumping Station in Chengalpattu resulting into scarcity of drinking water. |
| 37. 13.04.2005 | Thiru N. Chandramohan | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to form a By-pass road in Vaitheeswaran Koil in Sirkazhi Constituency. |
| 38. 13.04.2005 | Dr. C. Vijayabasker | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to convert the Borstal Prison School as District Prison in Pudukkottai. |

| (1) | (2) | (3) | (4) |
|----------------|-----------------------|--|--|
| 39. 13.04.2005 | Thiru A. Anwer Rhazza | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to lifting ban orders for issuing House site patta in Rameswaram and Ramanathapuram Taluks in view of Sethu Samudram Project. |
| 40. 13.04.2005 | Thiru H.M. Raju | Hon. Minister for Public Works, Prohibition and Excise and Revenue | Need to provide pathway facilities for the residents of Alan Nagar in Ketti Panchayat, Nilgiris District. |
| 41. 13.04.2005 | Thiru D. Mony | Hon. Minister for Rural Industries | Labourers affected due to closure of Coir and Mat - a Small Scale Industry at Kalingarajapuram, Kanniyakumari District. |
| 42. 13.04.2005 | Thiru P.K. Sekar Babu | Hon. Minister for Forests and Environment | Seizure of Red sanders worth of Rs.10 crore, by the Forest Department. |
| 43. 13.04.2005 | Thiru I. Ganesan | Hon. Minister for Information and Publicity and Local Administration | Need to repair the tar road from Aadaiyur to Madurakaliamman Temple in Edapadi Panchayat Union, Salem District. |

XII. LEGISLATIVE BUSINESS

During the period, 8 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

| SI.No. and Title of the Bill (1) | Date of Introduction (2) | Date of consideration and passing (3) |
|---|-----------------------------|--|
| 1. The Tamil Nadu Appropriation Bill, 2005 (L.A. Bill No.1 of 2005) | 23.3.2005 | 23.3.2005 |
| 2. The Tamil Nadu Appropriation (Vote on Account) Bill, 2005 (L.A. Bill No.2 of 2005) | 23.3.2005 | 23.3.2005 |
| 3. The Tamil Nadu Panchayats (Amendment) Bill, 2005 (L.A. Bill No.3 of 2005) | 5.4.2005 | 13.4.2005 |
| 4. The Chennai City Municipal Corporation (Amendment) Bill, 2005 (L.A. Bill No.4 of 2005) | 11.4.2005 | 13.4.2005 |
| 5. The Tamil Nadu Fiscal Responsibility (Amendment) Bill, 2005 (L.A.Bill No.5 of 2005) | 12.4.2005 | 13.4.2005 |

| (1) | (2) | (3) |
|---|-----------|-----------|
| 6. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2005 (L.A. Bill No. 6 of 2005) | 12.4.2005 | 13.4.2005 |
| 7. The Tamil Nadu Appropriation (No.2) Bill, 2005 (L.A. Bill No.7 of 2005) | 12.4.2005 | 12.4.2005 |
| 8. The Tamil Nadu Payment of Salaries (Amendment) Bill, 2005 (L.A. Bill No.8 of 2005) | 13.4.2005 | 13.4.2005 |

XIII. FINANCIAL BUSINESS

The Budget for the year 2005-2006 was presented to the Legislative Assembly by Hon. Thiru C. Ponnaiyan, Minister for Finance at 11.00 a.m on Wednesday, the 2nd March, 2005.

The general discussion on the Budget took place for 6 days on the following dates :-

4th March, 2005, 7th March, 2005, 8th March, 2005, 9th March, 2005, 10th March, 2005 and 11th March, 2005.

Twenty-two Members took part in the general discussion. Hon. Minister for Finance replied to the debate on 11th March, 2005.

Voting of Demands lasted for 21 days from 14th March, 2005 to 12th April, 2005. The dates on which Discussion and Voting of Demands for Grants took place are as follows:

14th, 15th, 16th, 17th, 18th, 21st, 22nd, 23rd, 24th, 28th, 29th, 30th, 31st March, 2005 1st, 4th, 5th, 6th, 7th, 8th, 11th and 12th April, 2005. Out of 7529 Cut motions received, 7098 were admitted of which only 952 were actually moved in the House. After the discussion on the Demands for Grants were over, the cut motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. Out of 49 Demands, 48 Demands for Grants were discussed and voted and one Demand was guillotined by the House. The dates on which the demands were moved and voted are given in the Annexure. (Page No.57)

The Tamil Nadu Appropriation (No.2) Bill, 2005 (L.A.Bill No.7 of 2005) relating to the Budget for the year 2005-2006 was introduced, considered and passed on the same day, i.e. on 12th May, 2005.

2. On the 21st March, 2005, Hon. Thiru C. Ponnaiyan, Minister for Finance laid on the Table the Demands for Advance Grants (Vote on Account) for the year 2005-2006.

The Demands were moved and voted without discussion by the House on the 23rd March, 2005.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2005 (L.A.Bill No.2 of 2005) relating to the Demands for Advance Grants (Vote on Account) for the year 2005-2006 was introduced, considered and passed on the same day, i.e. on 23rd March, 2005 .

3. On the 21st March, 2005, Hon. Thiru C. Ponnaiyan, Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 2004-2005.

The Demands were moved and voted without discussion by the House on the 23rd March, 2005.

The Tamil Nadu Appropriation Bill, 2005 (L.A. Bill No. 1 of 2005) relating to the Final Supplementary Statement of Expenditure for the year 2004-2005 was introduced, considered and passed on the same day, i.e. on 23rd March, 2005 .

XIV. GOVERNMENT MOTIONS

1) On the 3rd February, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 4th February, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

2) On the 7th February, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

3) On the 9th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"The Members of the Dravida Munnetra Kazhagam Legislature Party who have come to the House today be suspended only for today i.e. 9.3.2005 under rule 121 (2) of the Tamil Nadu Legislative Assembly Rules as they have been continuously obstructing the business of the House, casting aspirations against the Speaker and acting against the Rules of Procedure of the House.

The Motion was put to vote and carried.

4) On the 9th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 10th March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

5) On the 10th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 11th March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

6) On the 14th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Tvl. J. Anbazhagan, B. Paranikumor, B. Renganathan and A. Ashokan be expelled from the House for coming into well of the House, using unparliamentary words and for their unruly behaviour".

The Motion was put to vote and carried.

7) On the 14th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 15th March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

8) On the 15th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"Thiru M.P. Saminathan, Member belonging to Dravida Munnetra Kazhagam Legislature Party be suspended only for today i.e. 15.3.2005 for his highly indecent behaviour in the House."

The Motion was put to vote and carried.

9) On the 17th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 18th March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

10) On the 18th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 21st March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

11) On the 21st March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 22nd March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

12) On the 22nd March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 23rd March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

13) On the 23rd March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation Bill, 2005 (L.A. Bill No.1 of 2005) and the Tamil Nadu Appropriation (Vote on Account) Bill, 2005 (L.A. Bill No.2 of 2005) be taken up for consideration and passing today (23.03.2005) itself."

The Motion was put to vote and carried.

14) On the 23rd March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 24th March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

15) On the 30th March, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 31st March, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

16) On the 4th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Thiru Parithi Ellamvazhuthi be suspended temporarily for the remainder of the session from the service of the House for obstructing the proceedings of the House and also misusing the rules of the Assembly."

The Motion was put to vote and carried.

17) On the 4th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the motion adopted to suspend Thiru Parithi Ellamvazhuthi temporarily for the remainder of the session from the service of the House be rescinded on the basis of the assurances given by Thiru Arcot N. Veerasamy and the Deputy Leader of the D.M.K. Legislature Party that the Member will not obstruct the proceedings and misuse the rules in future."

The Motion was put to vote and carried.

18) On the 4th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 5th April, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

19) On the 6th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 7th April, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

20) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the report of the Committee of Privileges on the privilege issue raised against Thiru S.R. Balasubramoniyam, M.L.A. presented to the House today be taken into consideration under rule 229 (b) of the Tamil Nadu Legislative Assembly Rules".

The Motion was put to vote and adopted.

21) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That this House agrees with the recommendations contained in the Report of the Committee of Privileges on the privilege issue raised against Thiru S.R. Balasubramoniyam, M.L.A. under rule 229 (d) of Tamil Nadu Legislative Assembly Rules".

The Motion was put to vote and adopted.

22) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 8th April, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

23) On the 7th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 55 (6) of the Tamil Nadu Legislative Assembly Rules be suspended on the 8th April, 2005 and the House do resolve to transact more than two Calling Attention notices".

The Motion was adopted *nem con.*

24) On the 11th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 12th April, 2005 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

25) On the 11th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 55 (6) of the Tamil Nadu Legislative Assembly Rules be suspended on the 12th April, 2005 and the House do resolve to transact more than two Calling Attention notices".

The Motion was adopted *nem con.*

26) On the 12th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rules 195 (2), 203 (3), 211 (3) and 256 (2) of the Tamil Nadu Legislative Assembly Rules be suspended and the term of the Members of the following Committees which were constituted for the year 2003-2004 and further extended for the year 2004-2005 again be extended for a period up to 31st March, 2006, as the items of work taken up by these Committees still remain to be concluded:

- (1) Committee on Estimates,
- (2) Committee on Public Accounts,
- (3) Committee on Public Undertakings
- and
- (4) Committee on Rules

The Motion was put to vote and carried.

27) On the 12th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rules 227 (2), 239 (2), 248 (2), 253 (2), 261 (3), 264 (2) and 268 (4) of the Tamil Nadu Legislative Assembly Rules be suspended and the term of the Members of the following Committees which were constituted for the year 2003-2004 and further extended for the year 2004-2005 again be extended for a period up to 31st March, 2006 as the items of work taken up by these Committees still remain to be concluded:

- (1) Committee of Privileges
- (2) Committee on Delegated Legislation
- (3) Committee on Government Assurances
- (4) House Committee
- (5) Committee on Petitions
- (6) Library Committee
- (7) Committee on Papers Laid on the Table of the House.

Further, that Rule 231 (2) of the Tamil Nadu Legislative Assembly Rules also be suspended and the term of the Members of the Business Advisory Committee be extended till the next Committee is constituted."

The Motion was put to vote and carried.

28) On the 12th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 also be suspended and the Tamil Nadu Appropriation (No.2) Bill, 2005 (L.A. Bill No.7 of 2005) be taken up for consideration and passing today (12.04.2005) itself."

The Motion was put to vote and carried.

29) On the 13th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 also be suspended and the Tamil Nadu Payment of Salaries (Amendment) Bill, 2005 (L.A. Bill No.8 of 2005) be taken up for consideration and passing today (13.04.2005) itself."

The Motion was put to vote and carried.

30) On the 13th April, 2005, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Food) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was put to vote and adopted *nem con*.

XV. GOVERNMENT RESOLUTIONS

On the 13th April, 2005, Hon. the Chief Minister moved the following resolution:-

"தெய்வப் புலவர் திருவள்ளுவரால் இயற்றப்பட்ட இறவாத இலக்கியமாகிய திருக்குறள், இந்தியத் திருநாட்டின் தேசிய இலக்கியமாக அறிவிக்கப்பட வேண்டும் என்று இப்பேரவை விழைகின்றது.

எழிலார்ந்த இலக்கிய வடிவம், ஆழ்ந்த கருத்துக்கள், அறத்தை, நீதியை விளக்கும் அற்புதம், உலகளாவிய பார்வை ஆகியவற்றால் உலக இலக்கியத்தில் தன்னேரில்லாத தனி இடத்தைப் பெற்றது திருக்குறள்.

மானுட்ப் பண்புகளை விளக்கி, மனித குலத்திற்கு மாபெரும் அறநூலாய் விளங்கும் மகத்தான நூல் திருக்குறள். காலத்தை வென்று நிற்கும் ஞானக் களஞ்சியமாய் ஞாலத்தில் உயர்ந்து நிற்பது திருக்குறள். புனித நூலாய் பைபிளுக்கு அடுத்தபடியாக, உலக அளவில் அதிகமான மொழிகளில் மொழிபெயர்க்கப்பட்ட தனிப் பெரும் சிறப்பு திருக்குறளுக்கே உரியது.

மக்களாட்சித் தத்துவம், அரசியல், ஆட்சி அமைப்பு ஆகியவற்றைப் பற்றிய அடிப்படைக் கொள்கைகளோடு, இந்திய அரசமைப்புச் சட்டத்தில் இடம் பெற்றுள்ள இணையற்ற கோட்பாடுகளாகிய சமயம் சாராத தன்மை, சமூக நீதி ஆகியவற்றைப் பற்றியும், அரிய பல கருத்துகளைத் தன்னகத்தே கொண்ட திருநூல் திருக்குறள். தொன்மை வாய்ந்த நமது மரபையும், புதுமை வாய்ந்த குடியாட்சிக் கோட்பாடுகளையும் கொண்டது திருக்குறள். மானுடத்தின் விழுமிய பண்புகளை, அது அறம் சார்ந்ததாயினும் சரி, உலகியல் சார்ந்ததாயினும் சரி, அவற்றை உலகளாவிய அளவில் எடுத்து இயம்பும் சமயம் சாராத ஓர் உன்னத நூல் திருக்குறளைத் தவிர, வேறு ஒன்று இன்னும் எழுதப்படவில்லை என்பதே உண்மையாகும். சாதி மத பேதங்களுக்கு அப்பாற்பட்டு, சகல மனிதருக்கும் பொது நீதியை உரைக்கும் திருமறை திருக்குறளாகும். இந்தியக் குடியாட்சியின் சமயம் சாராத இயல்புக்கு ஏற்ற ஒரே நூல் திருக்குறள் தான்.

சங்க காலமாகிய கி.மு முதல் நூற்றாண்டில் எழுதப்பட்ட தொன்மை வாய்ந்ததாயினும், இன்றைய நவீன குடியாட்சித் தத்துவங்களுக்கு ஏற்ற முறையில் அரசியல் தத்துவத்தை விளக்கும் திருக்குறள், இந்தியத் திருநாட்டின் தேசிய இலக்கியம் என்னும் சிறப்பைப் பெறுவதற்கு முற்றும் தகுதி வாய்ந்தது. அன்பு, அருள், இவ்வாழ்க்கை, வாழ்க்கைத் துணை நலம், விருந்தோம்பல், இனியவை கூறல், செய்நன்றி அறிதல், நடுவு நிலைமை, பயனில சொல்லாமை, ஈகை, புகழ், வாய்மை, கொல்லாமை, இறைமாட்சி, கல்வி, பெரியாரைத் துணைக்கோடல், செங்கோன்மை, கண்ணோட்டம், ஊக்கம் உடைமை, ஆள்வினை உடைமை, சொல் வன்மை, அவை அஞ்சாமை, பொருள் செயல் வகை, மருந்து, குடிமை, மானம், பெருமை, சான்றாண்மை, உழவு, ஒழுக்கம், நட்பு போன்றவை பற்றிய காலத்தால் அழியாத கருத்துகளை ஞாலத்திற்குத் தந்திருக்கும் நன்னூல் திருக்குறள். இவ்வாறு, உலகைத் தழுவும் அகலப் பார்வையைக் கொண்டிருந்த போதிலும், ஆழமான கருத்துகளை மிகச் சிறிய வடிவான குறள் வெண்பா வடிவில் திருவள்ளுவப் பெருமான் வடித்திருக்கும் திறம் எண்ணி எண்ணி வியக்கத்தக்கது.

ஒவ்வொரு திருக்குறள் மட்டும் அன்றி, அந்தக் குறளின் ஒவ்வொரு சீரும் செதுக்கி வடிவமைக்கப்பட்ட சிறப்பை உடையது. எக்காலத்திற்கும் பொதுவான கருத்துகளை இயம்பும் நூல் என்பதால், தற்காலத்திலும் ஒவ்வொரு மனிதனும் பின்பற்ற வேண்டிய உன்னத நூல் என்று திருக்குறள் ஒன்றை மட்டுமே நாம் சொல்ல இயலும்.

இத்தகைய இணையற்ற சிறப்புகளைப் பெற்றிருக்கும் ஈடற்ற திருமறையாகிய திருக்குறளை, இந்தியத் திருநாட்டின் தேசிய இலக்கியமாக அறிவிக்க வேண்டும் என்பது, இந்தப் பேரவையில் உள்ள ஒவ்வொருவருடைய விருப்பமும் ஆகும்.

எனவே, உலகச் சிந்தனையின் மணிமுடியாகவும், தமிழ் மொழியின் தலையாய அணிகலனாகவும் விளங்கும் வான்புகழ் கொண்ட திருக்குறளை, இந்தியத் திருநாட்டின் தேசிய இலக்கியமாக மத்திய அரசு அறிவிக்க வேண்டும் என்று இப்பேரவை பெரிதும் விழைகிறது.

திருக்குறளைத் தேசிய இலக்கியமாக அறிவிக்க வேண்டும் என்று பல ஆண்டுகளாக தமிழ்ச் சான்றோர்களும், அறிஞர் பெருமக்களும் வலியுறுத்தி வந்த வேண்டுகோளுக்கிணங்க 16.9.2004 அன்று, மாண்புமிகு பாரதப் பிரதமர் டாக்டர் மன்மோகன் சிங் அவர்களிடம் மாண்புமிகு தமிழ்நாடு முதலமைச்சர் செல்வி ஜெ ஜெயலலிதா அவர்கள் அளித்திட்ட கோரிக்கை மனுவை ஒட்டி, உலகப் பொதுமறையாகவும், தேசியத் திருமறையாகவும் விளங்கும் திருக்குறளை, தேசிய இலக்கியமாக அறிவிக்க வேண்டும் என்று இப்பேரவை மத்திய அரசை வலியுறுத்திக் கேட்டுக் கொள்கிறது."

The above Resolution was adopted as nem.con.

XVI. PRIVILEGE MATTERS

A report of the Committee of Privileges on the privilege issue raised against Thiru S.R. Balasubramoniyam, M.L.A. was presented to the House on the 7th April, 2005. The report was considered and the recommendations contained therein have been duly adopted by the House on the same day.

XVII. SUSPENSION OF MEMBERS

(1) On the 9th March, 2005 the Members of the D.M.K. Legislature Party who have come to the House, have been suspended temporarily from the service of the House on that day as they have been continuously obstructed the business of the House, casting aspersions against the Speaker and also acted against the Rules of Procedure of the House.

(2) On the 14th March, 2005, Tvl. J. Anbazhagan, B. Paranikumor, B. Renganathan and A. Ashokan have been expelled from the House by a motion moved and adopted in the House as they had come into the well of the House, used abusive and unparliamentary words and for their unruly behaviour".

(3) On the 15th March, 2005, Thiru M.P. Saminathan was suspended from the service of the House only for a day, i.e. on 15.3.2005 on a motion moved by the Hon. Leader of the House and adopted by the House for his highly indecent behaviour in the House.

(4) On the 4th April, 2005, Thiru Parithi Ilamvazhuthi was suspended temporarily from the service of the House on a motion moved by the leader of the House and adopted by the House for obstructing the proceedings of the House and also misusing the Rules of Procedure of the House. However, on the same day, another motion was moved and adopted to rescind the motion adopted earlier.

XVIII. ANNOUNCEMENTS BY HON.SPEAKER

(1) On the 17th March,2005 Hon. the Speaker announced that the Hon. Minister for Food and Co-operation will give his reply to the discussion on the Demand No.12 on the 18th March,2005.

(2) On the 18th March,2005 Hon. the Speaker announced that the Hon. Minister for Hindu Religious and Charitable Endowments and Hon. Minister for Social Welfare will give their reply to the discussions in respect of Demand No.45 and Demand No. 43 on the 21st March,2005.

(3) On the 22nd March, 2005 Hon. the Speaker announced that Demand No.27- Information and Tourism scheduled to be held on 7.4.2005 will be taken up for discussion and voting in the evening of 11.4.2005.

(4) On the 30th March, 2005 Hon. the Speaker announced that Hon. Minister for Industries and Hon. Minister for Handlooms and Textiles will give their reply to the discussion on the respective Demands for Grants on the 31st March, 2005.

(5) On the 4th April, 2005 Hon. the Speaker announced about the proposals received to elect the Members of the Assembly to the vacancies caused in Syndicates of certain Universities and Tamil Nadu Land Development Board and also schedule for the election.

(6) On the 11th April, 2005 Hon. the Speaker announced the Members of the Assembly who have been elected to fill the vacancies caused in the Syndicates of certain Universities and to the Tamil Nadu Land Development Board.

(7) On the 11th April, 2005 Hon. the Speaker announced that since the discussion on the Demands moved by the Hon. Minister for Finance on 8.4.2005 are still continuing, the discussion and voting on the Demand No.47 - Youth Welfare and Sports Development which was slated to be taken up in the evening of 11.4.2005 will be taken up in the forenoon of 12.4.2005.

XIX. FELICITATIONS

(1) On the 8th March, 2005 Hon. the Deputy Speaker and Hon. the Speaker on behalf of the House conveyed their encomiums to the Hon. Chief Minister on the eve of World Women's Day.

(2) On the 21st March, 2005 Hon. the Speaker on behalf of the Hon. Chief Minister, the Members of the House and the people of Tamil Nadu extended a warm welcome to the Members of the Sri Lankan Parliament and officials headed by Hon. W.J.M. Logu Bandara, Speaker of Sri Lankan Parliament who were then witnessing the proceedings of the Assembly from the Visitor's Gallery.

(3) On the 12th April, 2005 Hon. the Speaker on behalf of the Hon. Chief Minister, the Members of the House and the people of Tamil Nadu extended a warm welcome to the NGOs from Kenya who are come over to Tamil Nadu to know about the schemes implemented by the Chief Minister of Tamil Nadu and witnessing the proceedings of the Assembly from the Speaker's Gallery.

XX. ELECTION TO STATUTORY BODIES

On the 11th April, 2005 Hon. the Speaker announced that the following Members have been duly elected to Senates of Universities mentioned below:

Senate of the Annamalai University

- 1. Thiru P. Rajarethinam
- 2. Thiru G. Gothandaraman
- 3. Thiru Durai K. Saravanan

Senate of the University of Madras

- 1. Thiru C. Durairaj

Senate of the Tamil Nadu Dr. M.G.R. Medical University

- 1. Dr. C.K. Tamizharasan

On the same day, Hon. the Speaker also announced that the following Members have been duly elected to the Tamil Nadu Land Reforms Board:-

- 1. Thiru S. Damodaran
- 2. Thiru P.G. Rajendran
- 3. Thiru N.R. Rengarajan

XXI. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Ninety two reports were presented to the House by various Committees of the House as detailed below:

| Serial No. (1) | Name of the Report (2) | Date of Presentation (3) |
|-------------------|---|-----------------------------|
| 1 | Ninety-first Report of the Committee on Petitions 2003-2005 | 2nd February, 2005 |
| 2 | Ninety-second Report of the Committee on Petitions 2003-2005 | 2nd February, 2005 |
| 3 | Ninety-third Report of the Committee on Petitions 2003-2005 | 2nd February, 2005 |
| 4 | Ninety-fourth Report of the Committee on Petitions 2003-2005 | 2nd February, 2005 |
| 5 | Thirty-third Report of the Committee on Government Assurances 2003-2005 | 3rd February, 2005 |

| (1) | (2) | (3) |
|-----|---|--------------------|
| 6 | Two Hundred and Fifty-second Report of the Committee on Public Accounts 2003-2005 | 4th February, 2005 |
| 7 | Two Hundred and Fifty-third Report of the Committee on Public Accounts 2003-2005 | 4th February, 2005 |
| 8 | Two Hundred and Fifty-fourth Report of the Committee on Public Accounts 2003-2005 | 4th February, 2005 |
| 9 | Two Hundred and Fifty-fifth Report of the Committee on Public Accounts 2003-2005 | 4th February, 2005 |
| 10 | One Hundred and Sixtieth Report of the Committee on Public Undertakings 2003-2005 | 4th February, 2005 |
| 11 | One Hundred and Sixty-first Report of the Committee on Public Undertakings 2003-2005 | 4th February, 2005 |
| 12 | One Hundred and Sixty-second Report of the Committee on Public Undertakings 2003-2005 | 4th February, 2005 |
| 13 | Ninety-fifth Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |
| 14 | Ninety-sixth Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |
| 15 | Ninety-seventh Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |

| (1) | (2) | (3) |
|-----|---|--------------------|
| 16 | Ninety-eighth Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |
| 17 | Ninety-ninth Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |
| 18 | Hundredth Report of the Committee on Petitions 2003-2005 | 4th February, 2005 |
| 19 | Thirty-fourth Report of the Committee on Government Assurances 2003-2005 | 7th February, 2005 |
| 20 | Fifty-second Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 7th February, 2005 |
| 21 | Fifty-third Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 8th March, 2005 |
| 22 | One Hundred and Sixty-third Report of the Committee on Public Undertakings (2003-2005) | 9th March, 2005 |
| 23 | One Hundred and Sixty-fourth Report of the Committee on Public Undertakings (2003-2005) | 9th March, 2005 |
| 24 | Fifty-fourth Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 9th March, 2005 |
| 25 | Two Hundred and Fifty-sixth Report of the Committee on Public Accounts (2003-2005) | 10th March, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 26 | Two Hundred and Fifty-seventh Report of the Committee on Public Accounts (2003-2005) | 10th March, 2005 |
| 27 | Two Hundred and Fifty-eighth Report of the Committee on Public Accounts (2003-2005) | 10th March, 2005 |
| 28 | Two Hundred and Fifty-ninth Report of the Committee on Public Accounts (2003-2005) | 10th March, 2005 |
| 29 | One Hundred and Sixty-fifth Report of the Committee on Public Undertakings (2003-2005) | 10th March, 2005 |
| 30 | One Hundred and Sixty-sixth Report of the Committee on Public Undertakings (2003-2005) | 10th March, 2005 |
| 31 | Two Hundred and Sixtieth Report of the Committee on Public Accounts (2003-2005) | 16th March, 2005 |
| 32 | Two Hundred and Sixty-first Report of the Committee on Public Accounts (2003-2005) | 16th March, 2005 |
| 33 | Two Hundred and Sixty-second Report of the Committee on Public Accounts (2003-2005) | 16th March, 2005 |
| 34 | One Hundred and Sixty-seventh Report of the Committee on Public Undertakings (2003-2005) | 16th March, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 35 | One Hundred and Sixty-eighth Report of the Committee on Public Undertakings (2003-2005) | 16th March, 2005 |
| 36 | One Hundred and Sixty-ninth Report of the Committee on Public Undertakings (2003-2005) | 16th March, 2005 |
| 37 | One Hundred and Seventieth Report of the Committee on Public Undertakings (2003-2005) | 18th March, 2005 |
| 38 | One Hundred and Seventy-first Report of the Committee on Public Undertakings (2003-2005) | 18th March, 2005 |
| 39 | Thirty-fifth Report of the Committee on Government Assurances (2003-2005) | 18th March, 2005 |
| 40 | One Hundred and first Report of the Committee on Petitions (2003-2005) | 18th March, 2005 |
| 41 | One Hundred and second Report of the Committee on Petitions (2003-2005) | 18th March, 2005 |
| 42 | One Hundred and third Report of the Committee on Petitions (2003-2005) | 18th March, 2005 |
| 43 | One Hundred and fourth Report of the Committee on Petitions (2003-2005) | 18th March, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 44 | Two Hundred and Sixty-third Report of the Committee on Public Accounts (2003-2005) | 22nd March, 2005 |
| 45 | Two Hundred and Sixty-fourth Report of the Committee on Public Accounts (2003-2005) | 22nd March, 2005 |
| 46 | One Hundred and fifth Report of the Committee on Petitions (2003-2005) | 22nd March, 2005 |
| 47 | One Hundred and sixth Report of the Committee on Petitions (2003-2005) | 22nd March, 2005 |
| 48 | One Hundred and seventh Report of the Committee on Petitions (2003-2005) | 22nd March, 2005 |
| 49 | One Hundred and eighth Report of the Committee on Petitions (2003-2005) | 22nd March, 2005 |
| 50 | Two Hundred and Sixty-fifth Report of the Committee on Public Accounts (2003-2005) | 24th March, 2005 |
| 51 | Two Hundred and Sixty-sixth Report of the Committee on Public Accounts (2003-2005) | 24th March, 2005 |
| 52 | Two Hundred and Sixty-seventh Report of the Committee on Public Accounts (2003-2005) | 24th March, 2005 |
| 53 | One Hundred and Seventy-second Report of the Committee on Public Undertakings(2003-2005) | 24th March, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 54 | One Hundred and Seventy-third Report of the Committee on Public Undertakings(2003-2005) | 24th March, 2005 |
| 55 | One Hundred and Seventy-fourth Report of the Committee on Public Undertakings(2003-2005) | 24th March, 2005 |
| 56 | One Hundred and ninth Report of the Committee on Petitions (2003-2005) | 24th March, 2005 |
| 57 | One Hundred and tenth Report of the Committee on Petitions (2003-2005) | 24th March, 2005 |
| 58 | Thirty-sixth Report of the Committee on Government Assurances (2003-2005) | 29th March, 2005 |
| 59 | Fifty-fifth Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 29th March, 2005 |
| 60 | Fifty-sixth Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 29th March, 2005 |
| 61 | Two Hundred and Sixty-eighth Report of the Committee on Public Accounts (2003-2005) | 30th March, 2005 |
| 62 | Two Hundred and Sixty-ninth Report of the Committee on Public Accounts (2003-2005) | 30th March, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 63 | Two Hundred and Seventieth Report of the Committee on Public Accounts (2003-2005) | 30th March, 2005 |
| 64 | Two Hundred and Seventy-first Report of the Committee on Public Accounts (2003-2005) | 30th March, 2005 |
| 65 | Two Hundred and Seventy-second Report of the Committee on Public Accounts (2003-2005) | 30th March, 2005 |
| 66 | Fourteenth Report of the Committee on Delegated Legislation (2003-2005) | 30th March, 2005 |
| 67 | One Hundred and eleventh Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 68 | One Hundred and twelfth Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 69 | One Hundred and thirteenth Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 70 | One Hundred and fourteenth Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 71 | One Hundred and fifteenth Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 72 | One Hundred and sixteenth Report of the Committee on Petitions (2003-2005) | 30th March, 2005 |
| 73 | Fifty-seventh Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 30th March, 2005 |

| (1) | (2) | (3) |
|-----|---|------------------|
| 74 | Fifty-eighth Report of the Committee on Papers Laid on the Table of the House (2003-2005) | 30th March, 2005 |
| 75 | Thirty-seventh Report of the Committee on Government Assurances (2003-2005) | 31st March, 2005 |
| 76 | Twenty-eighth Report of the Committee on Estimates (2003-2005) | 4th April, 2005 |
| 77 | Twenty-ninth Report of the Committee on Estimates (2003-2005) | 5th April, 2005 |
| 78 | Report of the Committee of Privileges (2003-2005) | 7th April, 2005 |
| 79 | Thirtieth Report of the Committee on Estimates (2003-2005) | 8th April, 2005 |
| 80 | One Hundred and Seventy-fifth Report of the Committee on Public Undertakings(2003-2005) | 8th April, 2005 |
| 81 | One Hundred and Seventy-sixth Report of the Committee on Public Undertakings(2003-2005) | 8th April, 2005 |
| 82 | One Hundred and Seventy-seventh Report of the Committee on Public Undertakings(2003-2005) | 8th April, 2005 |

| (1) | (2) | (3) |
|-----|--|------------------|
| 83 | One Hundred and Seventy-eighth Report of the Committee on Public Undertakings(2003-2005) | 8th April, 2005 |
| 84 | Thirty-first Report of the Committee on Estimates (2003-2005) | 11th April, 2005 |
| 85 | Thirty-second Report of the Committee on Estimates (2003-2005) | 12th April, 2005 |
| 86 | One Hundred and Seventy-ninth Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 87 | One Hundred and eightieth Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 88 | One Hundred and Eighty-first Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 89 | One Hundred and Eighty-second Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 90 | One Hundred and Eighty-third Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 91 | One Hundred and Eighty-fourth Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |
| 92 | One Hundred and Eighty-fifth Report of the Committee on Public Undertakings(2003-2005) | 12th April, 2005 |

XXII. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 383 papers were laid on the Table of the House as detailed below:-

| | | | |
|----|---|----|-------|
| A. | Statutory Rules and Orders | .. | 123 |
| B. | Reports, Notifications and Other Papers | .. | 260 |
| | | | ----- |
| | Total | .. | 383 |
| | | | ----- |

-oOo-

ANNEXURE

| Demand Number and Name | Date of Discussion and voting of Demands |
|--|--|
| 21 - Home Department - Police | 14.3.2005 & |
| 22 - Home Department - Fire and Rescue Services | 15.3.2005 |
| 3 - Administration of Justice | } 16.3.2005 |
| 30 - Information Technology Department | |
| 32 - Law Department | |
| 12 - Co-operation, Food and Consumer Protection Department | 17.3.2005 & 18.3.2005 |
| 45 - Tamil Development-Culture and Religious Endowments Department - Hindu Religious and Charitable Endowments | } 18.3.2005 & 21.3.2005 |
| 43 - Social Welfare and Nutritious Meal programme Department | |
| 18 - Health and Family Welfare Department | 21.3.2005 |
| 20 - Highways Department | } 22.3.2005 |
| 23 - Home Department - Prisons | |
| 38 - Public Works Department | |
| 11 - Commercial Taxes Department - Stamps and Registration | } 23.3.2005 & 24.3.2005 |
| 29 - Information and Tourism Department - Stationery and Printing | |
| 36 - Prohibition and Excise Department | |
| 39 - Revenue Department | |
| 49 - Relief on account of Natural Calamities | |
| 34 - Personnel and Administrative Reforms Department | |

| | |
|--|-------------------------|
| 17 - Handlooms, Handicrafts, Textiles and Khadi Department - Khadi, Village Industries and Handicrafts | } 24.3.2005 |
| 42 - Small Industries Department | |
| 4 - Adi-Dravidar and Tribal Welfare Department | } 28.3.2005 |
| 9 - Backward Classes, Most Backward Classes and Minorities Welfare Department | |
| 13 - Energy Department | } 29.3.2005 & 30.3.2005 |
| 24 - Home Department - Motor Vehicles Acts - Administration | |
| 46 - Transport Department | |
| 26 - Industries Department | } 30.3.2005 & 31.3.2005 |
| 16 - Handlooms, Handicrafts, Textiles and Khadi Department -Handlooms and Textiles | |
| 5 - Agriculture Department | 31.3.2005 |
| 6 - Animal Husbandry and Fisheries Department - Animal Husbandry | } 1.4.2005 |
| 8 - Animal Husbandry and Fisheries Department - Dairy Development | |
| 7 - Animal Husbandry and Fisheries Department - Fisheries | |
| 14 - Environment and Forests Department | } 4.4.2005 & 5.4.2005 |
| 31 - Labour and Employment Department | |

| | | | |
|------|---|---|-------------------------------|
| 10 | - Commercial Taxes Department - Commercial Taxes | | 5.4.2005 |
| 19 | - Higher Education Department | } | 6.4.2005 & 7.4.2005 |
| 41 | - School Education Department | | |
| 44 | - Tamil Development-Culture and Religious Endowments Department - Tamil Development – Culture | | |
| 33 | - Municipal Administration and Water Supply Department | } | 7.4.2005 & 8.4.2005 |
| 40 | - Rural Development Department | | |
| 1 | - State Legislature | } | 8.4.2005 & 11.4.2005 |
| 2 | - Governor and Council of Ministers | | |
| 15 | - Finance Department | | |
| 35 | - Planning, Development and Special Initiatives Department | | |
| 37 | - Public Department | | |
| 48 | - Pension and other Retirement Benefits | | |
| 25 | - Housing and Urban Development Department | } | 11.4.2005 and 12.4.2005 |
| 28 | - Information and Tourism Department- Tourism | | |
| 27 | - Information and Tourism Department - Information and Publicity | | |
| * 47 | - Youth Welfare and Sports Development Department | | |

* Demand guillotined